

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

CORRIGENDUM

Dated Shillong, the 18th March, 2024.

No. LJ (A) 31/2013/155 - Please read -- "Addition of Rule 6" instead of "Addition of Rule 7", "existing rule 5" instead of "existing rule 6" and "6 - Secondment permanent employee" instead of "7 - Secondment permanent employee" as appeared in Rule 3 of this Department's Notification No. LJ (A) 31/2013/153 dtd. 19.02.2024.

Sd/-
(C.V.D. Diengdoh),
Secretary to the Govt. of Meghalaya,
Law Department.

Memo No. LJ(A) 31/2013/155-A,

Dated Shillong, the 18th March, 2024.

Copy to:-

1. Accountant General (A&E), Meghalaya, Shillong.
2. Cabinet Affairs Department with reference to I/D No. 17 dtd.16.02.2024.
3. Finance (E) Department.
4. Finance (PC) Department.
5. Registrar General, High Court of Meghalaya.
6. Director of Printing & Stationery, Meghalaya, Shillong for favour of publication in the next issue of the Meghalaya Extraordinary Gazette and to furnish this Department with 200 spare copies.
- ✓ 7. DEO, Law (A) Department.
8. Guard file.

By order etc.,



Joint Secretary to the Govt. of Meghalaya,
Law Department.